GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:2032 ANSWERED ON:01.12.2000 SEIZURE OF NARCOTICS HARIBHAI PARTHIBHAI CHAUDHARY;RAMESHWAR DUDI

Will the Minister of FINANCE be pleased to state:

- (a) the details of the Narcotic Drugs seized by the Government in the country during the last three years, State-wise;
- (b) the value of the seized Narcotics Drugs, State-wise; and
- (c) the steps taken by the Government to check the smuggling of Narcotics Drugs?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI GINGEE N. RAMACHANDRAN)

11 1000

(a) & (b): Details of seizures made during the last three years as reported by various drug law enforcement agencies in the country, drug-wise and year-wise are given below. It is not possible to indicate the seizures etc. made State-wise as the statistics for all the States are not available. Since all narcotic drugs confiscated are liable to be destroyed and no authentic market value exists, no precise valuation can be made. However, an assessed valuation has been given against each.

[Quantity in Kgs. and Value in Rs. lakhs]

S.No. Ty	pe of	Year 1	.997	Year 1998	Year 1999		
Drug	-		Qty. Ass		y. Assessed	Value	e Value
1. Opium	3316	331.6	2031 22	3.4 1635	196.2		
2. Morph	ine 1	28 140.8	19	22.8 36	46.8		
3. Heroi	n 13	32 2664.0	655 16	37.5 861	2583.0		
4. Ganja	808	86 808.9	68221	750.4 40113	481.4		
5. Hashi		81 492.2 24 480.0	10106 1 0.730	617.0 3391 16.1 1.086			
7 Metha- qualone	174	0 208.8	2257 3	16.0 474	75.8		

(c): Significant steps taken by the Government to prevent and check smuggling of narcotic drugs include constant vigil, stepping up of enforcement efforts, gearing up of intelligence machinery, vesting of powers in BSF and Coast Guards under the Customs Act to interdict narcotic drugs on the border, holding of periodic cross border meetings in which representatives of Indian and Pakistani narcotic agencies are present and stringent action against all persons arrested for drug trafficking under the NDPS Act.